

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-208

Appeal No. - 234/252/ND/2020

IN THE MATTER OF:

Appeal No. - 234/252/ND/2020

Vs

ROC

....Applicant

....Respondent

SECTION

U/s 252

Order delivered on 28.08.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kunal Sharma Chat & Ms. Zehra Khan for IT Deptt. CS
Sachin Mavi, Mr. Sweety Kumar ARoC

For the Respondent :

ORDER

Ld. Counsel for petitioner, Ld. ARoC & Ld. Counsel for Income Tax Deptt have put in appearance.

Ld. ARoC submitted that she will file the reply/report by 31st August 2020. Prayer is allowed. Let the same be filed after serving advance copy of the same to the Ld. Counsel for the petitioner. No further adjournment will be granted on any ground.

Report filed by the Income Tax Deptt has been taken on record.

List the case on 02.09.2020.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)